preferred and taken in in the Health Services of the Government.

MR. DEPUTY-SPEAKER: You may continue your speech next time.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

SHRI A. M. CHELLACHAMI (Tenkasi): I move:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th November, 1973".

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th November, 1973."

The motion was adopted.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of articles* 1 *and* 3)

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं विधेयक को पेश कर रहा हूं ।

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of articles* 74 *and* 163)

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश कर रहा हूं ।

CANTONMENTS (AMENDMENT) BILL*

(*Amendment of section* 13 *and omission of section* 14, *etc.*)

श्री मधु लिमये (बांका : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि छावनी अधिनियम, 1924 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

उपाध्यक्ष महोदय, चार साल पहले माननीय सरदार स्वर्ण सिंह ने आश्वासन दिया था कि इसके सिद्धान्त को वह मानते हैं और पुराने कानूनों को बदलेंगे ।

---

*Published in Gazette of India, Extra ordinary, Part II, Section 2, dated 16.11.73.